

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHANDIGARH BENCH****O.A. No.060/00205/2020**

Chandigarh, this the 02nd March, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Bakshish Singh aged 68 years son of Didar Singh, resident of House No. 66, Near Gurudwara, Landha, Doraha, District Ludhiana – 141421 (Retired Junior Engineer)

....Applicant

(BY: MR. G.P. VASHISHT, ADVOCATE)

Versus

1. The Union of India through its General Manager, Northern Railway, Baroda House, New Delhi – 110001.
2. The Divisional Finance Manager, Northern Railway, Ferozepur – 152001.
3. The Senior Divisional Personal Officer, Northern Railway, DRM Office, Ferozepur – 152001.
4. The Branch Manager, State Bank of Patiala (Now SBI), Miller GAnj, G.T. Road, Ludhiana, Punjab – 141001.
5. Central Pension Processing Cell (Railway) Panchkula – 134102.

... .Respondents

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. The present O.A. is filed for issuance of a direction to the respondents to release the payment of fixed medical allowance w.e.f. 19.09.2017.
2. Heard.
3. Learned counsel argued that the respondents vide letter dated 04.01.2018 have sanctioned the amount of



fixed medical allowance to the applicant, but the same has not been released till date. He further submitted that a representation dated 17.09.2019 (Annexure A-3) filed by the applicant has also not been replied to by the respondents. He, therefore, prayed that the O.A. be disposed of, at this stage, with a direction to the respondents to consider and decide his representation in accordance with law.

4. In view of the limited prayer made by learned counsel for the applicant, I dispose of the O.A., in limine, with a direction to the respondents to consider and decide the indicated representation of the applicant in view of their own letter dated 04.01.2018 and to release relevant amount within a period of one month from the date of receipt of a certified copy of the order, otherwise a reasoned and speaking order be passed.

5. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(Sanjeev Kaushik)
Member (J)**

Place: Chandigarh
Dated: 02.03.2020

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